

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

IA NO. 1854 OF 2018

IN

DFR NO. 5005 OF 2018

Dated: 21st December, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Municipal Corporation of Greater Mumbai

...Appellant(s)

Vs.

**Central Electricity Regulatory Commission &
Ors.**

...Respondent(s)

Counsel for the Appellant(s)

: Mr. Harinder Toor
Ms. Kritika Shukla a/w
Mr. V.M. Kamath (Rep.)

ORDER

IA NO. 1854 OF 2018
(Appl. for Urgent listing)

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, the application is disposed of.

DFR NO. 5005 OF 2018

Issue notice to the Respondents on the appeal as well as on the interim applications returnable on 07.01.2019. Dasti, in addition, is permitted.

List the matter on **07.01.2019** subject to curing the defects.

(S. D. Dubey)
Technical Member

ts/kt

(Justice Manjula Chellur)
Chairperson